





15	AYUSH CONCLAVE PVT. LTD.	06.03.2024	1,934,822.00	1,934,822.00	Operational Debt	-	-	-	-	-	-	-	
16	SUCHANA CONSTRUCTION	21-03-2024	728,000.00	-	Operational Debt	-	-	-	-	-	-	728,000.00	
17	OM SAI RAM FACILITY MANAMGMENT SERVICES	28.08.2024	1,134,997.00	-	Operational Debt	-	-	-	-	-	-	1,134,997.00	
18	BARDIA UDYOG PRIVATE LIMITED	31.08.2024	43,690.00	-	Operational Debt	-	-	-	-	-	-	43,690.00	
			<b>18,951,530.81</b>	<b>8,766,259.16</b>								<b>3,167,512.24</b>	<b>7,017,759.41</b>

<b>Remarks, if any</b>		
After verification of the documents the IRP/RP has sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. However, the creditor has not replied. Further in the books of the CD negative balance is reflecting	EMAIL DONE	NO REPLY RECEIVED
After verification of the documents the IRP has sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. However, the creditor has not replied. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.	NA	
with the CD for confirmation of their dues as on ICD, however no reply received. As a result, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate	PENDING	CALL
The IRP has shared the claim documents with the CD for confirmation of their dues as on ICD, however no reply received. As a result, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.	PENDING	CALL
The claim is still under verification	PENDING	TO BE VERIFIED

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The claim is still under verification	EMAIL DONE	NO REPLY RECEIVED
The IRP/RP has shared the claim documents with the CD for confirmation of their dues as on ICD, however no reply received. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.	NA	
The IRP/RP has shared the claim documents with the CD for confirmation of their dues as on ICD, however no reply received. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.	NA	
The claim is still under verification	PENDING	CALL
The claim has been filed after the 90th day of the process, hence the creditor has to state the reasons for delay in filing of claim.	NA	
Claim admitted as per the information and documents submitted by the creditor	NA	
The IRP/RP has shared the claim documents with the CD for confirmation of their dues as on ICD, however no reply received. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.	NA	
	PENDING	CALL
The claim is still under verification		

The IRP/RP has shared the claim documents with the CD for confirmation of their dues as on ICD, however no reply received. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.

NA

The claim is still under verification

To be followed up

CALL

The claim has been filed after the 90th day of the process, hence the creditor has to state the reasons for delay in filing of claim.

Email given on 07.10.2024

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Email given on 07.10.2024